GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2459 ANSWERED ON:12.03.2013 WELFARE SCHEMES FOR DISABLED Gawali Patil Smt. Bhavana Pundlikrao ;Nagar Shri Surendra Singh;Nagorao Shri Dudhgaonkar Ganeshrao;Nirupam Shri Sanjay Brijkishorilal ;Noor Mausam;Rawat Shri Ashok Kumar;Semmalai Shri S. ;Vasava Shri Mansukhbhai D.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the various schemes being implemented by the Government for the welfare and rehabilitation of persons with disabilities;

(b) whether the Government proposes or has any proposal to increase the funds earmarked for various welfare schemes for the disabled;

(c) if so, the details thereof, scheme-wise;

(d) whether the Government has any mechanism/agency to monitor and ensure proper implementation of the said schemes and if so, the details thereof and if not, the reasons therefor; and

(e) the corrective measures taken by the Government to oversee the effective implementation of these welfare schemes?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) Department of Disability Affairs under the Ministry of Social Justice and Empowerment administers the following major schemes for the welfare and rehabilitation of persons with disabilities:

(i) Deendayal Disabled Rehabilitation Scheme (DDRS) under which financial assistance is provided to Non-governmental organizations running projects for the welfare of persons with disabilities &

(ii) Schemes of Assistance to Disabled Persons for Purchase/Fitting of Aids/ Appliances (ADIP) under which assistance is provided to Implementing Agencies for providing aids and appliances to persons with disabilities.

Besides, seven National Institutes (NIs), eight Composite Regional Centers (CRCs) and 220 District Disability Rehabilitation Centres (DDRCs) under the Ministry are engaged in human resource development, providing rehabilitation services to the persons with disabilities, research & development efforts and awareness generation etc.

(b) & (c) Enhancement of budget depends on factors like requirement, availability and utilization of funds. Notwithstanding this the budget for the disability sector has been increasing over the years.

(d) & (e) Under DDRS and ADIP Schemes, grants are released on receipt of recommendations of the State Govt. and the inspection report in respect of a particular NGO/Agency. In the case of ADIP, the recommending authority also conducts 5 to 10% test check of the beneficiaries from the previous grant to the organization. The organizations are also required to furnish audited utilization certificate in respect of the previous grant.

The National Institutes, their Regional Centres and Composite Regional Centres have been allocated States/UTs for inspection and monitoring of the NGOs/ Implementing Agencies receiving grants under the disability related schemes.

The Department has nominated Nodal Officers for various regions, States/UTs for monitoring the implementation of various schemes.